

OFFICE OF THE DISTRICT & SESSIONS JUDGE :EAST DISTRICT  
KARKARDOOMA COURTS, DELHI.

**ORDER**

Pursuance to directions given in the judgment dated 10.09.2014 passed by Hon'ble Mr. Justice J.R.Midha, in case in Crl. M.C. No. 4485/2013 & Crl. M.A No. 16055/2013 titled as "Manjit Singh Vs. State", and letter No. 73498/Estt./Admn.III (C)/18 dated 22.10.2018 of office of District & Sessions Judge (HQs), Delhi, it is hereby ordered that applications for disposal of the case properties will be filed in the Filing Counter of District & Sessions Judge, East District and Filing Counter of Office of CMM, East District, Karkardooma Courts, Delhi with immediate effect.

*Rakesh Tewari*  
(Rakesh Tewari) 26/10/18

District & Sessions Judge: East District  
Karkardooma Courts, Delhi.

No. 11459-464/D&SJ (East)/KKD/Delhi

Dated 26/10/18

Copy forwarded for information and necessary action to :-

1. The Registrar General, High Court of Delhi, New Delhi.
2. The District and Sessions Judge (HQs), Tis Hazari Courts, Delhi.
3. The CMM (East) District, Karkardooma Courts, Delhi.
- ✓ 4. The Website Committee, Tis Hazari Courts/Karkardooma Courts, Delhi.
5. The Incharge, Filing Section/Facilitation Centre, East District, Delhi.
6. The PRO/APRO, Karkardooma Courts, Delhi.
7. The office of CMM, East District, Karkardooma Courts, Delhi.
8. Concerned file.

*Rakesh Tewari*  
District & Sessions Judge: East District  
Karkardooma Courts, Delhi.